

in the month of September this year in Rajasthan, but till today they have not procured the requisite modern drilling machine. Earlier there was a provision of Rs. 13 crores for the purchase of the said machine but now even that provision is not there.

It is also learnt that the World Bank has refused to grant loan to the Oil India Limited for this purpose.

The Petroleum Department of the Central Government is indifferent towards it and is not taking any interest. As a result of it, the drilling work for the discovery of oil in Rajasthan is in doldrums.

The exploitation of oil and gas from Rajasthan can completely transform the condition not only of the desert area but of the entire country.

Hence, I request the Petroleum Department of the Centre to start the drilling work on war-footing in September, 1986 in Rajasthan as seismic survey of this area has already been completed.

(viii) Need to construct a fly-over at Saifabad Railway crossing in Barabanki district of Uttar Pradesh.

SHRI KAMLA PRASAD RAWAT (Barabanki): I would like to draw the attention of the Government towards the Saifabad Railway Crossing in district Barabanki. Both the broad gauge and the narrow gauge lines pass through this Crossing. Hence, the gate at this Crossing is generally found closed, thereby causing jam of heavy vehicular traffic resulting in a lot of inconvenience. It is a very busy route. This railway crossing on the Lucknow-Faizabad road remains very busy because it connects Lucknow with Faizabad, Basti, Gorakhpur, Deoria, Bihar State, Gonda Behraich and Nepal. Therefore, a fly-over bridge should be constructed over the Saifabad Railway Crossing.

(ix) Need to recognise 'Dhobi' Community in Madhya Pradesh as a Scheduled Caste Community.

SHRI K. N. PRADHAN (Bhopal): Mr. Speaker, Sir, under Rule 377, I would like to draw the attention of the House towards the following matter of public importance.

Even today, there are certain castes which are recognised as scheduled castes in some district of a State but are not recognised as such in the other districts of the same State. The commission appointed for the schedule castes and schedule tribes has also recommended that all such communities should be declared as schedule caste communities in the entire State.

In Madhya Pradesh, the "Dhobi" community is recognised as a schedule caste community only in Bhopal, Raisen and Sihore districts and in the rest of the districts of the State it is not recognised as such. The "Dhobi" community is the most back-ward community from social and economic point of view and every member of its community is equally poor in all parts of the State. Therefore, I request that the "Dhobi" community should be recognised as a scheduled castes community in the entire State of Madhya Pradesh.

The State Government of Madhya Pradesh has already written to the Central Government in this regard. Therefore, it would be better if the "Dhobi" community is declared as a schedule caste community in the entire State of Madhya Pradesh. Immediate action should be taken in this regard.

11.21 hrs.

NATIONAL SECURITY GUARD
BILL—Contd.

[English]

MR. SPEAKER: We will now take up Item No.10—Further consideration of